

-2-

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. NO. 2614/2000
M.A. NO. 3051/2000

New Delhi this the 14th day of December, 2000.

**HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)**

1. R. K. Sharma S/O Gobind Ram Sharma,
R/O Sector-IV/234, R.K. Puram,
New Delhi-22.
2. Kamal Kumar S/O Kishan Chand,
R/O A-102, Ashoka Apptt.,
Sector-9, Rohini, Delhi.
3. Ashok Rallan S/O Kedar Nath,
R/O C-216, South Anarkali,
Delhi-51.
4. Madan Pal Singh Sharma
S/O Hardwari Lal Sharma,
R/O 193, Type-II, I.T. Colony,
Pitam Pura, New Delhi. Applicants

(By Shri H.L.Bajaj, Advocate)

-versus-

1. Union of India through
Secretary, Ministry of Finance,
Dept. of Revenue, Govt. of India,
North Block, New Delhi.
2. Chairman, CBDT,
Govt. of India,
North Block, New Delhi.
3. Director,
Directorate of Income-Tax (RSP&PR),
6th Floor, Mayur Bhawan,
New Delhi-110001.
4. Director,
Directorate of Income Tax (IT&A),
ARA Centre, E-2 Jhandewalan Extn.,
New Delhi-110055. Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :


Present application has been filed at the stage
of initiation of disciplinary proceedings against
applicants. No interference is, therefore, called

for. Present application, in the circumstances, is dismissed in limine. It goes without saying that applicants will be entitled to raise all issues in the disciplinary proceedings which have been raised in the present OA as also other issues which may become available to them.

S.A.T.Rizvi

(S. A. T. Rizvi)
Member (A)

/a/

Ashok Agarwal

(Ashok Agarwal)
Chairman

-3-